

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Contempt Case No. 78 of 1992

In

T.A. No. 1896 of 1987

Kripa Shanker Avasthi Applicants.

Versus

Union of India & others. Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

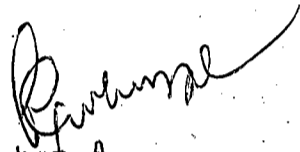
Hon'ble Mr. K.Obayya, Member-A

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

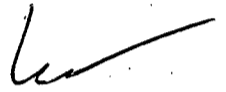
The applicant's complaint in this application under Contempt of Court's Act is that by judgement dated 18.5.1992 the direction given to the respondents to associate the applicant with the enquiry and decide the matter of recovery within a period of two months, and thereafter, calculate the amount which is payable to the applicant has not been complied with.

2. In response to the notices issued by this Tribunal the respondents have put in appearance and have stated that the order passed by the Tribunal has been complied with in as much as an enquiry has been conducted, associating the applicant with the same, giving them full opportunity and thereafter the entire amount has also been calculated. The total amount of recoveries from the D.C.R.G. to be adjusted comes to Rs. 16,259.42 P. The amount which the petitioner ought to have been ^{paid} received on account of D.C.R.G. is Rs. 12,441.00/-, so after adjustment of recoverable amount the petitioner is entitled to no amount of D.C.R.G. and balance amount of Rs. 3,818.42 P. will have to be realised

from pensionary relief of the applicant. The calculation may be right or may be wrong and the same can be subject matter of some other application but order has been complied with, it cannot be said that any contempt has been contended. Accordingly, the notices were discharged and the case is consigned with the observation that it will be open for the applicant to challenge the order so passed by the respondents separately.



Member-A



Vice-Chairman

Lucknow Dated: 2.2.1993

(jw)